

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.NO.287/95

Between:

Date of Decision: 2.3.95.

B.Ashirvadam

...Applicant.

And

1. The Director General,
Employees State Insurance Corporation,
Kotla Road,
New Delhi.
2. The Regional Director,
Employees State Insurance Corporation,
5-9-23, Hill Fort Road,
Adarshnagar,
Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.K.Satyanarayana Rao

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHY : MEMBER (A)

contd...

.. 2 ..

O.A.No.287/95

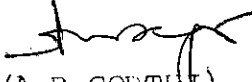
Date of Order: 2.3.95

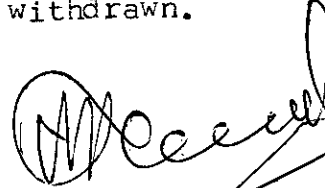
)(As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

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Heard Mr.K.Satyanarayana, learned counsel
for the applicant and Mr.N.R.Devraj, learned standing
counsel for the respondents.

2. After arguing the case for some time
learned counsel for the applicant seeks permission
to withdraw this application. Permission granted.
The application is dismissed as withdrawn.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 2nd March, 1995

(Dictated in Open Court)

sd


10-3-95
DEPUTY REGISTRAR(J)

To

1. The Director General, Employees State Insurance Corporation,
Kotla Road, New Delhi.
2. The Regional Director, Employees State Insurance
Corporation, 5-9-23, Hill Fort Road, Hyderabad.
3. One copy to Mr.K.Satyanarayana, Advocate, 3-6-498/1,
Himayatnagar, Hyderabad.
4. One copy to Mr. N.R.Devraj, Sr.CGSC,CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

DATED :

2-3-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

O.A.No.

287/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn ✓

Dismissed for Default.

Rejected/Ordered

No order as to costs.

